

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Wednesday, 18th June, 1952.

The House met at a Quarter Past Eight of the Clock.

[Mr. Speaker in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

8-15 A.M.

CONSTITUTION (SECOND AMENDMENT) BILL

The Minister of Law and Minority Affairs (Shri Biswas): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Biswas: I introduce the Bill.

DELIMITATION COMMISSION BILL

The Minister of Law and Minority Affairs (Shri Biswas): I beg to move for leave to introduce a Bill to provide for the readjustment of the representation of territorial constituencies in the House of the People and in the State Legislative Assemblies and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the readjustment of the representation of territorial constituencies in the House of the People and in the State Legislative Assemblies and for matters connected therewith".

The motion was adopted.

Shri Biswas: I introduce the Bill.

REPEALING AND AMENDING BILL

The Minister of Law and Minority Affairs (Shri Biswas): I beg to move for leave to introduce a Bill to repeal certain enactments and to amend certain other enactments.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to repeal certain enactments and to amend certain other enactments."

The motion was adopted.

Shri Biswas: I introduce the Bill.

GENERAL BUDGET—DEMANDS FOR GRANTS

DEMAND No. 78—MINISTRY OF REHABILITATION.

DEMAND No. 79—EXPENDITURE ON DISPLACED PERSONS

DEMAND No. 80—MISCELLANEOUS EXPENDITURE UNDER THE MINISTRY OF REHABILITATION.

DEMAND No. 125—CAPITAL OUTLAY OF THE MINISTRY OF REHABILITATION.

Mr. Speaker: We shall now proceed with the further discussion of the Demands for Grants under the control of Ministry of Rehabilitation; the cut motions have already been moved yesterday, and the discussion was going on. The discussion will continue today up to 9-15 a.m. when I shall call upon the hon. Minister to reply.

Dr. S. P. Mookerjee: (Calcutta South-East): Yesterday we had a fairly exhaustive debate on the Rehabilitation Budget. There was one feature of the discussion yesterday, which I cannot but emphasize. Somehow, the distinction between the Government Benches and the Opposition Benches disappeared, and Members spoke freely from out of their hearts. I take it that all those who spoke, no matter whether they belonged to the Government or the Opposition Benches, were actuated by one motive and one alone, namely, how to solve this very gigantic